**DATE OF ORDER: 27.10.2025** 

## **COURT NOTICE**

## HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

ARB No. 220 of 2025(O&M) Date of Hearing: 27.11.2025 (A)

PEPSICO INDIA HOLDINGS PVT. LTD.

...Petitioner

V/s

HYPERSQUARE CONVENIENCE PRIVATE LIMITED

... Respondents

Petition u/s 11 of the Arbitration and Conciliation Act 1996.

Notice to:-

Respondent:- HYPERSQUARE CONVENIENCE PRIVATE LIMITED,
HAVING ITS OFFICE AT #4272, 2<sup>ND</sup> FLOOR, SAPTAGIRI
VIVEKANANDA PARK ROAD, NEAR SEETHA CIRCLE,
IST PHASE GIRINAGAR BANGALORE, KARNATAKA, 560085, THROUGH ITS DIRECTOR.

In the above titled petition, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on 27.11.2025 (A).

For details logon to <a href="https://www.highcourtchd.gov.in">www.highcourtchd.gov.in</a>

## (NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court Notice is forwarded to <u>The Manager</u>,

<u>TIMES OF INDIA</u> for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid by the bearer of this letter.

Superintendent

For Registrar (Judicial)

Punjab and Haryana High Court,